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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. No. 450/96

Dated 29-10-1996

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Smt. Ishwar Pyari,  
w/o late Shri Mool Chand  
H.No. 153/24, Jagdish Colony,  
Rohtak(Haryana)

...Applicant

(By Advocate Shri P.H. Ahlawat )

Vs.

1. Union of India, through  
the Genl. Manager, Northern Railway,  
Baroda House, New Delhi-1
2. The Divisional Railway Manager,  
Northern Railway, State Entry Road,  
New Delhi-1

... Respondents

(By Advocate Shri. Rajeev Sharma )

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

This application has been filed by the widow  
of the deceased employee for the following reliefs:-

The Hon'ble Tribunal may be pleased to direct  
the Respondents to pay the amount of Family  
Pension to the applicant and the amount of P.F.,  
Death Gratuity, Depositor Link Insurance, Death  
Insurance, Pay for 24 days alongwith simple  
interest from the date these became due to  
31.7.94 and with interest at the rate of 18%  
from 1.8.94 till the actual payment to the  
applicant, her son and her daughter as per  
judgment of Hon'ble Addl. District Judge dated  
30.7.85, immediately.

2. Shri Rajeev Sharma, learned counsel for the  
respondents have submitted letters from the D.R.M. Office  
New Delhi dated 4.10.1996 and 28.10.1996 with a copy to  
the learned counsel for the applicant. These letters are  
taken on record. Shri Ahlawat, learned counsel for the  
applicant has drawn attention to the letter dated 24.2.1981  
issued by the respondents (Ann. A.2). He has also produced a  
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certificate from the Assistant Collector of Estates duty, Rohtak, dated 27.5.1981 in which the amount of retirement benefits due to the applicant has been recorded which he submits is based on the information given by the respondents themselves. This is <sup>also</sup> taken on record. In particular, he submits that the respondents have submitted that the pay of 24 days at the rate of 900/-P.M. due to the deceased employee before his death on 24.7.1980 is Rs 668/-

3. In view of the above facts and circumstances of the case, all due payments to the applicant shall be arranged to be paid to her by the respondents within a period of one month from the date of receipt of a copy of this judgment. It is made clear that the amount of pay for 24 days is also included in the amount as due, which is Rs 668/- as given above.

4. Learned counsel for the applicant is also pressing for interest at the rate of 18% from 1.8.1994 till the actual date of payment. In this connection, Shri Ahlawat, learned counsel for the applicant submits that the applicant had submitted a copy of the revision judgment of the Punjab and Haryana High Court, Chandigarh dated 8.7.94 to the respondents in August, 1994 on which they had failed to take any action as required by them. Thereafter, this OA has been filed on 27.2.1996. <sup>Therefore</sup> taking into account the facts and circumstances of the case, the applicant shall also be entitled to 12% interest on the above payments from 1.4.1996 till the actual date of payment.

5. O.A. is disposed of as above at the admission stage itself. No order as to costs.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

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